

Through Video Conferencing

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR**

Original Application No.200/545/2020

Jabalpur, this Thursday, the 15th day of October, 2020

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

Gourav Kumar S/o late Ram Kedar Singh, aged 34 years, Add: Flat No.6, Six Floor, Dayanand Enclave, Near Bank Colony, Dhanbad (Bihar) Jharkhand 828127, R/o Flat No. 201, Puspuri Apartment, Rubber Road, Katni (MP) – 50, Mobile No. 7898376902

-Applicant

(By Advocate – Shri D.P. Pandian)

V e r s u s

1. Union of India through the General Manager, West Central Railway, Indira Market Road, Jabalpur (MP) 482001.
2. The Divisional Railway Manager, West Central Railway, Jabalpur (MP) 482001.
3. The Sr. Signal & Telecommunication Engineer, West Central Railway, Jabalpur (MP) 482001.
4. The Sr. Divisional Personnel Officer, West Central Railway, Jabalpur (MP) 482001.
5. The General Manager IRCON, International Ltd. Jabalpur (MP) 482001.

-Respondents

(By Advocate – Shri A.S. Raizada)



O R D E R**By Ramesh Singh Thakur, JM.**

This Original Application has been filed against the order dated 20.07.2020 (Annexure A-1), whereby the request of the applicant for rejoining his parent department has been rejected.

2. From the pleadings, case of the applicant is that while working as Sr. Section Engineer (Signal) in Signal and Telecommunication department, West Central Railway, Jabalpur, the applicant applied for the post of Manager (Signal) in the office of respondent No.5 vide notification dated 17.01.2018 (Annexure A-2). The applicant made the application through proper channel along with all the documents, which were approved by the competent authority and sent to Chief General Manager, IRCON International Limited, New Delhi.

2.1 The applicant was appointed in the post of Manager (Signal) vide office order dated 15.06.2018 (Annexure A-3) on immediate absorption basis with effect from the date of joining. Vide letter dated 28.06.2018 (Annexure A-4), the applicant submitted his technical resignation with request to condone notice period so that he can join early. Considering the request of the applicant, the respondent No.2 accepted the technical resignation of the applicant and he was spared for appointment under Chief General Manager, IRCON International Ltd. vide order dated 23.08.2018 (Annexure A-5). Thereafter, the applicant submitted



a request on 02.05.2020 (Annexure A-6) for rejoining the parent cadre, which has been rejected vide order dated 20.07.2020 (Annexure A-1).

3. It has been submitted by learned counsel for the applicant that the applicant has made a representation dated 27.07.2020 (Annexure A-8) to the respondent No.2, which is pending for reconsideration. At this stage, learned counsel submits that the applicant will be satisfied if the respondents are directed to decide the representation (Annexure A-8) in a time-bound manner.

4. We have considered the issue and we are of the view that ends of justice will be met if the respondents are directed to decide the representation (Annexure A-8) in a time-bound manner. Accordingly, the competent authority of the respondent department is directed to decide the representation (Annexure A-8) for reconsideration, within a period of four weeks from the date of receipt of copy of this order. Needless to say that the representation shall be decided by way of reasoned and speaking order and all the contentions raised in the representation shall also be dealt with.

5. With these observations, this Original Application is disposed of at the admission stage itself. No costs.

(Naini Jayaseelan)
Administrative Member
am/-

(Ramesh Singh Thakur)
Judicial Member